

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

## **Petition No. 214/TT/2020**

Date: 30.6.2021

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for revision of Transmission Tariff for 2004-09 and 2009-14 period, truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for Transmission system associated with Kopili hydroelectric Stage-I extension project (2x50MW) in the North Eastern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 14.7.2021:

### **2014-19 period**

- a) Vendor wise details of Additional Capital Expenditure (ACE) amounting to ₹38.54 lakh during 2016-17 and claimed under Regulation 14(3)(ix) of 2014 Tariff Regulation.
- b) Undertaking on affidavit giving details of actual equity infused for the ACE during 2014-19 period.

### **2019-24 period**

- a) Details of Additional Capital Expenditure (ACE) amounting to ₹7.63 lakh during 2019-20 and claimed under Regulation 25(2)(c) of 2019 Tariff Regulation.

- b) Detailed justification of De-capitalisation of ₹35.92 lakh projected during 2019-20 and the actual date of De-capitalization.

**Forms**

- a) Form-10B for the instant asset.
2. Copy of Investment Approval and copy of Revised Cost Estimate, If any.
  3. Confirm that the instant asset is currently in use and information in respect of decapitalization, if any.
  4. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
  5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)